

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Contempt Case (Civil) No.1096 of 2019**

Kiran Chandra Lakra & Anr. ... **Petitioners**

-Versus-

The State of Jharkhand & Ors. ... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. R.N. Prasad, Advocate

For the State : Ms. Ruchi Rampuria, AC to Sr.SC-II

5/11.09.2020. Heard Mr. R.N. Prasad, the learned counsel for the petitioner and Ms. Ruchi Rampuria, the learned AC to Sr. SC-II appearing for the respondent State.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic

This contempt petition was taken up on 17.01.2020 and on that date the respondent State informed the Court that L.P.A has been preferred. It has been also noted in that order that the L.P.A is defective. This contempt petition was again taken on 28.02.2020 and on that date, on the submission of the learned counsel for the respondent State, the matter was adjourned for complying the order.

Today, when the matter was taken up, again time has been prayed on behalf of the opposite parties.

The learned counsel for the petitioners and the opposite parties accept this position that the L.P.A is still defective and inspite of two indulgences granted by the Court, the opposite parties have not taken any step in the L.P.A and it is still defective which says that the opposite parties are not willing to comply the order of this Court on the ground that the L.P.A has been filed, which is still defective.

Ms. Ruchi Rampuria, the learned State counsel submits that by way of a last indulgence, for complying the orders, three weeks' further time may kindly be allowed.

On her request, the matter is adjourned for three weeks for compliance report.

Post the matter on 16.10.2020.

(Sanjay Kumar Dwivedi, J.)

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